

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 456 of 1999

Jabalpur, this the 31st day of October, 2003

Hon'ble Shri Shanker Raju, Judicial Member
Hon'ble Shri Sarveshwar Jha, Administrative Member

Prakash, son of late Sunder,

and another. Applicants

(By Advocate - None)

V e r s u s

Union of India, through
the Secretary Ministry of
Defence, New Delhi,

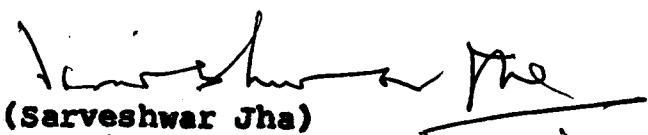
and three others. Respondents

(By Advocate - Shri P. Shankaran on behalf of Shri S.C.
Sharma)

O R D E R (oral)

By Shanker Raju, Judicial Member -

The applicants have prayed for payment of retiral benefits. There was a dispute regarding status of the applicant as two legally wedded has made the claim for retiral benefits. Therefore the respondents have finally distributed the gratuity in equal share to all the family members and the family pension 50% to the wife and 50% to the surviving heirs. It appears that the grievances of the applicants have been redressed. Accordingly, under Rule 15 of CAT(Procedure) Rules, the OA has been dismissed in the above terms.


(Sarveshwar Jha)
Administrative Member


(Shanker Raju)
Judicial Member

"SA"